the 9th August, 1991. [Placed/in Library. See No. LT-1562/92]

Annual Report and Review on the Working of the Animal welfare Board of India, Madras for the year 1990-91 etc.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FOR-ESTS (SHRI KAMAL NATH): I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English verions) of the Animal Welfare Board of India, Madras, for the year 199-91 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1990-91. [Placed in Library. See No. LT-1563/92]

Memorandum of Undertaking for the year 1991-92 between the Hindustan Latex Ltd. and the Deptt. of Family Welfare

THE MINISTER OF STATE IN THE MINISTERY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDHARTHA: I beg to lay on the Table a copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Latex Limited and the Department of Family Welfare (Hindi and English versions). [Placed in Library. See No. LT-1564/92]

12.48 hrs.

ELECTION TO COMMITTEE Animal Welfare Board

[English]

THE MINISTER OF STATE OF THE

MINISTRY OF ENVIRONMENT AND FOR-ESTS (SHRI KAMAL NATH): I beg to move:

"That in pursuance of Section 5 (1) (i) of the Prevention of Cruelty to Animals Act, 1960 the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That pursuance of Section 5(1) (i) of the Prevention of Cruelty of Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

The motion was adopted

MR. SPEAKER: Now Matters under rule 377.

Shri Ramesh Chennithala.

12.49 hrs.

MATTERS UNDER RULE 377

(i) Need to oppn Indian Institute nagement at Kottayam, Kerala

[English]

SHRI RAMESH CHENNITHALA (Kottayam): Sir, the State of Kerala is highly literate. The students and general public were demanding for the opening of Indian Institute of Management in the State.; Considering the high literacy and the number of